

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counters not
served.

At 25th Regd

Dt. 30.X.2000

Due to leave of
Registrar on 27.X.2000
the case listed for today.

The learned Sr. S.E.
prays for time to serve
the counter copy.
Proper follow up. Time
granted till 15.11.2000
as last chance for
some.

30/10/2000
REGISTRAR

Receipt of my note
of service counter
not recd.

advt. 15.11.2000

For and

14.11.2000

Recd.

Dt. 15.11.2000

The learned Sr. S.E.
Mr. A.K. Bose is absent on
call. No steps taken for
service of notice.

Put up to Bench for
further orders.

10. 02.08.01

At the request of learned Counsel
for the petitioner matter is
adjourned to 06.08.01.

1. V. M.
vice-chairman.

2. Member (J).

11. Order dated 6.8.2001

Heard Shri D.P. Dhalasamant, learned counsel
for the applicant and Shri A.K. Bose, learned Senior
Standing Counsel and perused the records. In this O.A.
the petitioner has prayed for a direction to
respondents to appoint him to the post of Sweeper.
Departmental respondents have filed their counter
opposing the prayer of the applicant, and we have
perused the pleadings.

It is not necessary to go into too many
facts of this case. The case of the applicant is
that he has worked as part-time Sweeper in B.J.B.
Nagar Sub Post Office from 2.3.1994 to 2.6.1997.
He applied for the post of E.D. Stamp Vendor and
submitted his original documents, to which the
applicant was appointed on 2.6.1997 and worked
in that post till 12.8.1999, when on reinstatement
of the original incumbent his services were
terminated. The applicant had stated that as the
original documents were filed by him for the post
of Stamp Vendor, he was unable to apply for the
post of Sweeper. In view of this, we had directed
the respondents in order dated 17.1.2000 to allow
the applicant to appear at the interview for the
post of Sweeper. Respondents in their counter
have stated that pursuant to the order of the
Hon'ble Tribunal the applicant was called and
appeared at the interview, but he was not selected.
As the applicant appeared at the interview and was
not selected, his prayer for direction to respondents
to appoint him as Sweeper is held to be without any
merit and the same is rejected, but without any
order as to costs.

2. MEMBER (JUDICIAL)

J. Venkatesh V.
VICE-CHAIRMAN
6.8.2001

REGISTRAR